IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH

(IB)-22(PB)/2018

IN THE MATTER OF:

Daimler Financial Services Pvt. Ltd.

APPLICANT / PETITIONER

Vs

Value Infracon India Pvt. Ltd.

RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 20.02.2018

Coram:

Dr. DEEPTI MUKESH, HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA, HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):-For the Respondent(s):-

ORDER

Learned counsel for the applicant is directed to produce envelop for proof of service on the next date of hearing.

Post the matter on 1st March 2018.

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

(Dr. DEEPTI MUKESH) MEMBER (JUDICIAL)